

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 123
(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank
Vs.

.... Applicant/petitioner

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Akshya Goel, Mr. Abhishek Pratap
Singh, RP.

For the respondent

Ms. Priyar Puri, Mr. Yati Sharma, Adv.
for R-29 (IOCL)

ORDER

CA-297(PB)/2019:-

The order dated 13.11.2019 has not been complied with by the non-applicant-respondent No. 29. Learned counsel for the respondent no. 29 states that the compliance affidavit shall be filed within two days with a copy in advance to the counsel for the liquidator.

However, learned counsel for the liquidator states that a sum of Rs. 97,723/- has been received from respondent no. 29.

List for further consideration on 02.01.2020.

—sd—

(M.M.KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)